

(2022) 02 OHC CK 0206

In the Orissa High Court

Case No : Bail Application No. 10198 Of 2021

Karunakar Swain @ Nachhia Swain

APPELLANT

Vs

State Of Orissa

RESPONDENT

Date of Decision : 28-02-2022

Acts Referred:

Indian Penal Code, 1860 — Section 376(AB), 506
Protection of Children from Sexual Offences Act, 2012 — Section 6

Citation : (2022) 02 OHC CK 0206

Hon'ble Judges : Sashikanta Mishra, J

Bench : Single Bench

Advocate : B.S. Dasparida, P.K.Maharaj,

Final Decision : Disposed Of

Judgement

Sashikanta Mishr, J

1. This matter is taken up through hybrid mode.
2. Heard Mr. B.S. Dasparida , learned counsel for the Petitioner and Mr. P.K.Maharaj, learned Addl. Standing Counsel for the State.
3. The Petitioner is in custody since 5th August, 2021 in connection with Marsaghai P.S. Case No.339/2021 corresponding to G.R. Case No.90/2021 pending in the court of learned Addl. Sessions Judge-cum-Special Judge, Kendrapara, for the alleged commission of the offence under Sections 376(AB)/506 of I.P.C. read with Section 6 of the POCSO Act.
4. Considering the submissions made, the materials on record and the period of detention already undergone, I am inclined to allow the prayer for bail.
5. Let the Petitioner be released on bail on such terms and conditions as may be imposed by the court in seisin over the matter in the aforesaid case including the condition that he shall appear before the trial court on each date of posting of the case without fail.

6. The BLAPL is disposed of.

7. Urgent certified copy of this order be granted on proper application.

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